

**Factual report in reference to Hon'ble National Green Tribunal OA No. 149/2017 order dated 03.06.2020 -**

In compliance to Hon'ble NGT OA No. 149/2017 Praveen Richhariya & others V/s state of MP & others order dated 03.06.2020 by principal bench, National Green Tribunal New Delhi, following committee inspected the site on 18.06.2020 of respondent No. 4 as per direction of Hon'ble NGT –

1. Additional Collector district Chhatarpur as representative of collector Chhatarpur.
2. Regional Officer, M.P. Pollution Control Board, Sagar
3. Mining Officer, Chhatarpur (M.P.)

The Facts and status of Granite mine operating by respondent no. 4 M/s D.G. Minerals Pvt. Ltd. is as follows –

- District Collector Chhatarpur has granted permission to respondent No. 4 M/s D.G. Minerals for prospecting survey of Granite Minerals as prospecting lease for 2 years in Khasra No. 593 area 2.30 Hac. Lovkushnagar, Teh. Lovkushnagar Distt- Chhatarpur M.P. Vide order no. 211/Khanij/2016 Dt. 15.02.2016 and Khasra no. 593, area 3.45 Hact. Vide order no. 212/khanij/2016 Dt. 15.02.2016.
- District Collector has granted permission to respondent No. 4 M/s D.G. Stones Ltd. for prospecting survey of Granite Minerals in Khasra No. 593 area 6.00 Hac. Order no. 213/khanij/2016 Dt. 15.02.2016.
- Total area of khasra no. 593 is 41.185 hectares is mostly hillock and rock area and contains granite minerals. After getting NOC from Forest department, Nagar Panchayat, revenue deptt. total 11.75 Hectares area is sanctioned for mining of granite and 03 lease were approved for 30 years of area 2.30 hectares, 3.450 hectares and 6.0 hectares. Out of these 3 leases, only 02 are operational at present after necessary permission.

- Mine lease of 2.30 hectares and 3.450 hectares are allotted by district Collector Chhatarpur to M/s D.G. Minerals Pvt. Ltd. Bhopal vide order no. 1152/khanij/2017 dated 21.04.2017 and order no. 1154/khanij/2017 dated 21.04.2017. Mining plan for these mines is approved by director M.P. geology & Mining department of MP as per minor mineral rules 1996. Prior environmental clearance for these 02 mines is granted from DEIAA Chhatarpur vide letter no. 1809 dated 22.07.2017 and 1808 dated 22.07.2017. Consent under Air Act 1981 and Water Act 1974 is also obtained for these 02 mines from M.P. Pollution Control Board, Regional Office, Sagar vide letter no. 14907 dated 26.02.2019 for production capacity -2740 CUM/year valid up to 14.05.2022 and letter no. 14897 dated 20.02.2019 for production capacity - 2680 CUM/year valid up to 14.05.2022.
- The other mining lease of 6.0 hectares is allotted by district Collector Chhatarpur to M/s D.G. Minerals Stones Ltd., M.P. Nagar Bhopal vide order no. 1153 dated 21.04.2017 for 30 years is not operational at present. Mining plan for the same is approved by Director, department of Geology & Mining on 03.04.2017. Prior environment clearance for the mine is not granted till date. Project proponent has submitted application for grant of EC to State Environment Impact Assessment Authority, Bhopal (M.P.). Consent from M.P. Pollution Control Board under Air and Water Acts is also not obtained. Mining activity in this mine is not yet started.
- Committee observed mining activity in northern part of 3.45 hectares mine lease and 2.3 hectares of mine. Project proponent has constructed protection wall only in western side of mine and wire fencing all around the mine. Wire fencing is damaged in two sides. Garland drain is also constructed around the mine to curtail any stone going outside the mine during mining activity for safety of surrounding area. But it is filled with debris. It Should be cleaned. Protection wall should be constructed around all sides of the mine for safety and protection of surrounding area.

- Khasra No. 593 is 41.185 Hectares is mostly hillock area and mining activity is only In 5.75 hectares. Some establishments like Water tank, Govt. School, College, 35-40 residential establishments are there in the remaining part of this khasra no. 593, which are more than 100 Meter away from mine side and fulfill the provisions of M.P. Minor Mineral rules 1996. Densely populated area of Lovkushnagar is more than 300 Meter away from mine side.
- Bambarbeny Mata temple is situated in other hillock which is approx 700 M away from mine side.
- The mine site is rocky area and growth of shrubs is developed, no plantation is observed during visit. No tree cutting was reported which is also mentioned in order of Tehsildar Lovkushnagar dated 22.02.2018 in similar complain.
- Mining activity involves use of simple machine for cutting granite blocks and do not have major source of pollution.
- Mine management has obtained necessary permission form different departments for operating 2 mine leases of area 2.3 hectares and 3.45 hectares. The mining in lease of 6.0 hectares is still not started till date.

**Recommendation:**

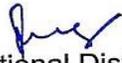
Following recommendations is made to improve safety measures and environment of the area:

- Mine management should construct protection wall in remaining 3 sides of mine for safety of area.
- Mine management should repair damaged wire fencing around mine.
- Mine management should regularly clean garland drain which is filled with debris.

Date: 14.07.2020

  
Regional Officer  
M.P. Pollution Control Board  
Sagar

  
Mining Officer  
District Chhatarpur

  
Additional District Magistrate  
District Chhatarpur

Enclosures:

1. Copy of Prospecting Survey Lease from District Collector Chhatarpur to 3 mine leases dated 15/02/2016.
2. Copy of mining lease from District Collector Chhatarpur (M.P.) for 3 mine leases dated 21/04/2017.
3. Copy of Prior Environmental Clearance from DEIAA Chhatarpur for 2 mine leases dated 22/07/2017.
4. Copy of Consent from M.P. Pollution Control Board, Regional Office Sagar to mines leases dated 20/02/2019 and 26/02/2019.
5. Copy of NOC from Municipal body Nagar parishad lavkushnagarDist-Chhatarpur.
6. Copy of NOC from M.P. Forest department.
7. Copy of Order of Tehsildar Lavkushnagar dated 22/02/2018.